

FIR No. 88/2020

PS Sarai Rohilla

U/s 392/397/34 IPC

**State Vs. Sikander @ Sunny Dogra S/o Sh. Shamsheer Singh, R/o H.No. 688,
Gali no. 27-B, Sadh Nagar, Palam Colony, Delhi.**

22.06.2020

(Through Video Conferencing)

**An application for permission to interrogate the accused person has been
moved on behalf of SI Pushpendra, PS Sarai Rohilla**

Present: Ld. APP for the State.

: SI Pushpendra in person.

IO moved an application for permission to interrogate the accused person and submitted that accused namely Sikander @ Sunny Dogra S/o Sh. Shamsheer Singh was arrested on 04.09.2020 in case FIR no. 419/20, U/s 25/54/59 Arms Act, PS Hari Nagar and during interrogation he disclosed his involvement in case FIR no. 88/2020, dt. 20.03.2020, U/s 392/397/34 IPC, PS Sarai Rohilla, Delhi.

Heard.

IO is granted permission to arrest and interrogate the accused in the jail in which accused is currently lodged. However, if he intends to seek any remand, he shall move an appropriate application before the concerned jail duty magistrate.

Application disposed off accordingly.

Chander Mohan

(Chander Mohan)

MM-04/Central/THC

22.06.2020

FIR No. 205/2020
PS : Sarai Rohilla
U/s 379/356/34 IPC

22.06.2020

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL-1SAE-7379 on superdari.

Present: Ld. APP for the State.
Applicant Manoj Kumar S/o Kirpal Singh in person.

Submissions heard.

It is submitted by the applicant that he is the registered owner of the above said vehicle. PDF Copy of RC and Aadhaar Card filed by the applicant.

As per report of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. **DL-1SAE-7379** in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in '**Manjeet Singh Vs State**' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) **date of decision 10.09.2014**, the aforesaid vehicle be released to applicant. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant. The photographs along with CD shall be filed with the final report.

The application is disposed off accordingly. Copy of order be provided to applicant/counsel.


(Chander Mohan)
MM-04/Central/THC
22.06.2020